

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3678
ANSWERED ON:18.04.2005
JOB BENEFITS SCHEME
Patil Shri Balasaheb Vikhe

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Rs. 300 crore job benefit scheme has been announced by the Ministry of Labour;
- (b) if so, the details thereof;
- (c) whether any guidelines for such scheme has been prepared; and
- (d) if so, the details thereof?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

(a) & (b): An unemployment allowance scheme under the Employees` State Insurance Act, 1948 has been introduced with effect from 01.04.2005 to provide an allowance to insured persons who were in insurable employment for five years and lose their job involuntarily due to retrenchment, closure of factories/establishments and permanent disability. The allowance is payable at the standard benefit rates (sickness benefit rate) which is approximately 50% of the average daily wages earned by the insured person, which is payable for a maximum period of six months during the entire insured period of the worker.

(c) & (d): Forms and procedures in respect of unemployment allowance scheme have been prepared for the sanctioning and the disbursing officers.